

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

HON. SHRI R.K. AHOOJA, MEMBER 'A'

DA NO. 2500/1992

NEW DELHI, THIS 12TH DAY OF MARCH 1997

(3)

SHRI MAHENDER RAI  
S/o Sh. Sudama Rai  
Casual Labourer in the  
IARI, Pusa  
NEW DELHI

...APPLICANT

'By Advocate - None'

VERSUS

1. UNION OF INDIA, through  
The Secretary  
Ministry of Agriculture  
D/o Agricultural Research & Education  
Krishi Bhavan  
NEW DELHI
2. THE DIRECTOR GENERAL  
Indian Council Agricultural Research  
Krishi Bhavan  
NEW DELHI
3. THE DIRECTOR  
Indian Agricultural Research Institute  
Pusa  
NEW DELHI

..RESPONDENTS

'By Advocate - Shri Manoj Chatterjee'

ORDER 'ORAL'

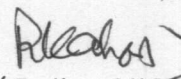
R.K. AHOOJA, MEMBER 'A'

The applicant claims that although he worked with the Indian Agricultural Research Institute 'IARI' for more than 500 days, yet he has not been transferred to ~~the~~ regular establishment. He also alleges that some of the juniors have been retained and outsiders have since been employed whose names have been mentioned in the O.A. He seeks a direction to respondents to appoint him against a group D post with all consequential benefits.

(X)

2. The ld. counsel for the respondents submits that in accordance with the directions earlier given by the Tribunal in similar cases, the respondents are now maintaining a register of the Casual Labour, who have worked with them and are offering re-engagement to them on the basis of availability of work and seniority. Accordingly, they are ready to consider the case of the applicant <sup>for re engagement</sup> also, and also to consider his case for regularisation thereafter in accordance with rules.

3. In view of the above submissions made by the counsel for respondents, the O.A. is disposed of with the direction that the case of the applicant will be considered for placement on the respondents casual labour register and he will be offered re-engagement in terms of his position in the register and also his case thereafter will be considered for regularisation in accordance with rules. No costs.

  
'R.K. AHOOJA'  
MEMBER 'A'

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